

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
PANKAJ EVENTS & CELEBRATIONS PVT. LTD.

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Pankaj Events & Celebrations Pvt. Ltd.
2.	Date of incorporation of corporate debtor	25.07.2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U92100GJ2013PTC076178
5.	Address of the registered office and principal office (if any) of corporate debtor	Survey No. 331 & 332, Oganaj, Nr. SP Ring Road Ahmedabad - 380060
6.	Insolvency commencement date in respect of corporate debtor	31.03.2021 (Certified copy of order received on 05.04.2021)
7.	Estimated date of closure of insolvency resolution process	27.09.2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Manish Kumar Bhagat IBBI Registration No. - IBBI/PA-001 / IP-P00856/2017-18/11438
9.	Address and e-mail of the interim resolution professional, as registered with the Board	103-104, Panchdeep Complex Mithakhali Six Road, Navrangpura, Ahmedabad - 380009 Email - mbhagat2003@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	103-104, Panchdeep Complex Mithakhali Six Road, Navrangpura, Ahmedabad - 380009 Email - mbhagat2003@gmail.com
11.	Last date for submission of claims	19.04.2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link - https://ibbi.gov.in/home/downloads Physical Address: Not Applicable



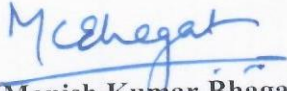
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Pankaj Events & Celebrations Pvt. Ltd.** on **31.03.2021**

The creditors of **Pankaj Events & Celebrations** are hereby called upon to submit their claims with proof on or before **19.04.2021** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

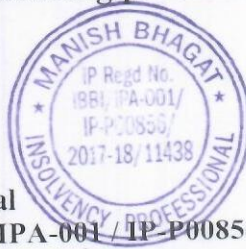
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class **NA** in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


(Manish Kumar Bhagat)

Interim resolution Professional

IBBI Registration No. - IBBI/IPA-001 / IP-P00856/2017-18/11438



Date : 05.04.2021

Place : Ahmedabad